

**DIVISION BENCH**

**ITEM NO.109**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.77/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SUNRISE CHEMICALS PVT LTD V/S MAGMA INDUSTRIES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Uday Chandani, Adv.

*: For the Operational Creditor*

Sh. Prakash Chandra, Adv.

*: For the Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** At the outset, the Ld. Counsel representing the Corporate Debtor states that the reply would be filed during the course of the day.
- 2.** Let the same be done within the aforesaid period with advance copy be also supplied to the other side. It is made clear, in case the reply is not filed during the course of the day, the right to file reply would be struck off.
- 3.** The matter is adjourned for further hearing on 14<sup>th</sup> August, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**22<sup>nd</sup> July, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*